## CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

## Petition No. 130/TT/2020

Date: 18.2.2020

To

Shri S.S. Raju Sr. General Manager, Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: - Approval for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Asset-1: (a) Up gradation of existing 2X50 MVA, 132/33kV Imphal (POWERGRID) SS to 400 kV by installation of 400/132 kV, 2X315 MVA (7X105 MVA, 1-Ph) ICTs, 2 No. 400 kV line bays for termination of 400kV D/C Silchar-Imphal line and 80 MVAR, 420kV Bus Reactor along with associated bays at Imphal Substation (b) Extension of existing 400/132 kV Silchar (POWERGRID) SS with 2 Nos. of 400 kV GIS line bays for termination of Silchar-Imphal 400 kV D/C line Asset-2: Installation of 1X125 MVAR, 420 kV Bus Reactor along with GIS bays at Silchar S/s Asset-3: 1x125 MVAR, 420 kV Bus Reactor along with associated bay at Balipara (POWERGRID) Substation Asset-4: 1x125 MVAR, 420 kV Bus Reactor along with associated bay at Bongaigaon (POWERGRID) Substation Asset-5: Re-conductoring of Agartala GBPP - Agartala (State) 132 kV D/C line with High Capacity HTLS conductor along with necessary up gradation/ modification in bay equipment at both ends under Morth Eastern Region Strengthening Scheme. IV (NERS-IV) in North Eastern Region+

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

1.In response to the ROP dated 12.9.2019 for Petition No 244/TT/2019 (reference), Auditor Certificate was submitted with details such as Tariff Income, Non-tariff Income, Tax Liability, Interest u/s 234 of IT Act, 1961 and Effective Tax Rate. In respect of Interest u/s 234 of IT Act, 1961, provide breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor.

## 2014-19 period

a) Undertaking on affidavit that actual equity infused for the additional

capitalisationduring 2014-19 is not less than 30% for the given transmission asset(s).

## 2019-24 period

- b) Submit justification for difference in Projected Add Cap for 2019-20, mentioned n the Petition is 4222.56 lakh as against 4295.80 lakh in Form -7.
- c) Asset . 1:

(₹inlakh)

Asset	Apportioned Expenditure approved cost as on		Projected Add Cap (Auditor's certificate)			Capital cost as on
	as per FR	31.3.2019	2019-20	2020-21	2021-22	31.3.2024
Asset-1	19261.66	16950.31	3129.11	152.2	43.49	20275.11

- i. As per petition the variation in total estimated completion cost for Asset-1 in comparison to apportioned FR cost is mainly attributable due to price variation (PV). Please provide contract details/synopsis and other supporting documents for all packages with this escalation indicating the exact PV clause with formula, limits of claiming PV, zero date for the purpose of PV, applicable date for indices, applicable indices and treatment of contractors PV beyond scheduled COD of respective contractors. The amount of price variation claimed should be mapped along with specific contracts justifying this escalation.
- ii. Submit details of LDs deducted from contractors for the execution delay and its treatment while claiming the capital cost in the Petition.
- iii. As per petition the price variation based on the delay of the project by approximately 9 months due to various uncontrollable factors. In the previous order the Commission has condoned 116 days for Asset-1. Please provide details of price variation difference between the variation owing to condonation of 116 days and the variation owing to the approximately 9 months as claimed in the petition
- 2. Confirm whether all the assets covered in the subject transmission system have achieved COD and are included in the instant petition.
- 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Asstt. Chief (Legal)